

[Shri D. S. A. Sivaprakasam]

of the part-time employees in these offices should be revised suitably. When we demand that the private sector should pay adequate salary, it should be ensured that the Government also pays adequate salary to its employees.

Indian commemoration stamps are so beautiful that they have become prized possessions all over the world. The first-day cancellation covers are also in great demand. Since India has become the paradise of a philatelist, it must be ensured that the first day covers are not despoiled and the cancellation should be done carefully, so that the value is not lost.

With these words I conclude my speech.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTIETH REPORT

MR. DEPUTY-SPEAKER: Now the House will take up Private Members' Business. Mr. Ramnath Dubey.

SHRI RAMNATH DUBEY (Banda): Sir, I beg to move:

"That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st April, 1981."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st April, 1981."

The motion was adopted.

15.33 hrs.

SOIL CONSERVATION BILL*

MR. DEPUTY-SPEAKER: Bills to be introduced. Dr. Pandit.

DR. VASANT KUMAR PANDIT (Rajgarh): Sir, I beg to move for leave to introduce a Bill to provide for the protection of land resources against soil erosion, and for other purposes.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the protection of land resources against soil erosion, and for other purposes.

The motion was adopted.

DR. VASANT KUMAR PANDIT: Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 48B, etc.)

SHRI DIGVIJAY SINH (Surendranagar): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI DIGVIJAY SINH: I introduce the Bill.

MR. DEPUTY-SPEAKER: Next one also in your name.

COMPULSORY REGISTRATION OF MARRIAGES BILL*

SHRI DIGVIJAY SINH (Surendranagar): Sir, I beg to move for leave to introduce a Bill to provide for compulsory registration of all marriages in India.

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